

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
01-04-2024 AT 10:30 AM**

**CP(IB) No. 389/121/HDB/2022  
IA (IBC) 745/2023 & IA (IBC) 236/2023  
in CP(IB) No. 389/121/HDB/2022  
u/s. 121 of IBC, 2016**

**IN THE MATTER OF:**

PTC India Financial Services Limited

...Petitioner

**AND**

Mr. Mahendra Kumar Agarwal

...Respondent

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**O R D E R**

**CP(IB) No. 389/121/HDB/2022**

Learned Counsel Mr Naresh Kumar Sangam, for Company Petitioner present physically.

Learned Senior Counsel Mr DV Seetharam Murthy for the counsel on record Mr B Ravi Teja, for respondent present through Video Conference.

Mr Devvrat Rana, proposed Bankruptcy Trustee present through Video Conference.

Learned Counsel Mr B Ravi Teja, for respondent present physically.

Orders not pronounced, as it is represented by the proposed Bankruptcy Trustee that the re-payment plan submitted by the Personal Guarantor has been rejected and due intimation of the same also has been given to the Personal Guarantor.

Learned senior Counsel for the Personal Guarantor stated that the personal guarantor is now in a position to submit an improved re-payment plan, hence all further steps may be deferred. For consideration, matter adjourned to 15.04.2024.

**IA (IBC) 745/2023**

Orders not pronounced. Call on 15.04.2024.

**IA (IBC) 236/2023**

Orders not pronounced. Call on 15.04.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**